

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 2110
TO BE ANSWERED ON 08.03.2021**

INTER-STATE MIGRANT WORKMEN ACT

2110. SHRI SUBBARAYAN K.:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that the Inter -State Migrant Workmen Act, 1979 which requires all establishments who hired inter-state migrants to be registered as well as contractors who recruited these workers to be licenced, was not being implemented properly, as has been evident from the fact that the information about the number of migrants and their whereabouts were not available with the centre as well as State Governments during the lockdown period;**
- (b) if so, the measures being taken for the proper implementation of the said Act;**
- (c) whether the Government has a plan to build a new database of migrant workers as well as those in the informal economy; and**
- (d) if so, the details thereof and the steps taken in this regard?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) & (b): The number of migrant workers who returned to their home State during lockdown is at Annexure. Ministry of Labour and Employment issued comprehensive Advisory Guidelines on 27th July, 2020 to all the States/UTs for Covid safety and welfare of the migrant workers returning to their workplaces in the destination states. States/UTs were requested to take adequate steps to stream line the migration of the workers and to implement the advisory guidelines by quickly gearing up their labour Law enforcement machinery and

Contd..2/-

ensuring statutory compliance by all the stake holders which would provide Migrant Workers much needed help to mitigate the financial crisis and empower them to deal with the pandemic. Government has taken several steps to ensure that the country is well prepared to face the challenges and threats posed by Covid-19. In order to resolve the grievances of migrant workers during lockdown, Ministry of Labour and Employment set up 20 Control Rooms all over the country. During lockdown, more than 15000 complaints of the workers were resolved through these Control Rooms and due to the intervention of Ministry more than two lakh workers were paid their due wages amounting to about Rs. 295 crores.

(c) & (d): Ministry of Labour & Employment is in the process of developing of a comprehensive National Data base of the Unorganised Workers (NDUW) to collect relevant information of unorganised workers and inter-alia help in delivery of various social security and welfare schemes being implemented for them.

Annexure referred to in reply to part (a) & (b) of Lok Sabha Unstarred Question No. 2110 for 08.03.2021 regarding Inter-State Migrant Workmen Act.

SL No	Name of the State	No. of Migrant workers belonging to this State who have returned to their home State *
1	Andhra Pradesh	32,571
2	Andaman and Nicobar	4,960
3	Arunachal Pradesh	2,871
4	Assam	4,26,441
5	Bihar	15,00,612
6	Chandigarh	39,230
7	Chhattisgarh	5,26,900
8	Dadra & Nagar Haveli and Daman & Diu	43,747
9	Delhi	2,047
10	Goa	85,620
11	Gujarat	0
12	Haryana	1,289
13	Himachal Pradesh	18,652
14	Jammu & Kashmir	48,780
15	Jharkhand	5,30,047
16	Karnataka	1,34,438
17	Kerala	3,11,124
18	Ladakh	50
19	Lakshadweep	456
20	Madhya Pradesh	7,53,581
21	Maharashtra	1,82,990
22	Manipur	12,338
23	Meghalaya	4,266
24	Mizoram	8,446
25	Nagaland	11,750
26	Odisha	8,53,777
27	Puducherry	1,694
28	Punjab	5,15,642
29	Rajasthan	13,08,130
30	Sikkim	33,015
31	Tamil Nadu	72,145
32	Telangana	37,050
33	Tripura	34,247
34	Uttar Pradesh	32,49,638
35	Uttarakhand	1,97,128
36	West Bengal	13,84,693
	Total	1,14,30,968

* As per the data received from the States/UTs till date
